

SHRI BHUPESH GUPTA: With the Army thing, this is also there and this is the combination. The Army alert is there. Against whom? I would like to know this. They alert the Army on die one hand and on the other, what do they do? I will read out:

"About 3,000 people were mobilised by the Congress from all over the city and with the connivance of the police and the management they entered the Delhi Cloth Mills. Excepting the DCM, wne're the strike has been broken by the Congress goondas, the strike is complete including all markets. ..."

Now, Sir, I should like to know. . . .

MR. DEPUTY CHAIRMAN : Now you talk about the Army alert.

SHRI BHUIESH GUPIA: You seem to be military minaed . . . (*Interruptions*).

MR. DEPUTY CHAIRMAN: But I am very much against militarism . . .

SHRI BHUPESH GLPTA: They adopt double stan'JarJs. The army has been brought in on the plea tu.»* the strike will not be peaceful, when tru organizers of the strike give an assurance that it will be peaceful. At the same time, the same Government, which has mobilised the army to break the strike, brought in about 2000 *goondas* led by the Congress Municipal Party leader, and attacked a public meeting. Today morning, about 3000 people were mobilised by the Congress from all over the city and with the connivance of the police and management they entered the Delhi Cloth Mills. Except DCM, where the strike has been broken by Congress *goondas*, the strike is complete including all markets, Universities and other centres . . . (*Interruptions*).

SHRI RABI RAY (Orissa): They are reactionaries . . .

SHRI BHUPESH GUPTA: Why are you bringing controversy here? . . .

MR. DEPUTY CHAIRMAN : Wind up . .

SHRI BHUPESH GUPTA: Well, I know, Mr. Rabi Ray, that there are many reactionaries sitting over there. But who is reactionary or not, I will not say at the moment. I am concentrating on the behaviour of the Government. The Government is certainly b;having like a reactionary government in this matter. There is no doubt it. Therefore, I would like to ask Mr. Mirdha, i; it permissible to use *guondas* to deal w th peaceful citizens who are on a peaceful protest against rising prices? . . .

MR. DLPUTY CHAIRMAN: All right. Mr. On Mehta.

ANN OUT CEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 7TH MAY, 1974.

7HL" VINISTER OF STATE IN THE DEPA:IT:*IENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS & HOUSING (SHRI OM MEHTA): Sir, wi'h your permission, I rise to announce that Government Business in this House during the week commencing 7th May, 1974, will consist of: —

1. Fi rther consideration and return of the Appropriation (No. 2) Bill, 1974, as passed by Lok Sabha.
2. Consideration and return of the following Bills, as passed by Lok Sabha:
 - (a) The Finance Bill, 1974.
 - (b) The Union Duties of Excise (Distribution) Amendment Bill, 1974.
 - (c) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1974.
3. Consideration and passing of the Estate Duty (Distribution) Amendment Bill, 1974, as passed by Lok Sabha.

I may also inform the House that in order to complete essential Government Business, which includes two Constitution (Amendment) Bills, it may be necessary to extend

the sittings of the House to the 11th and 13th May and, if necessary, to the 14th May also.

श्री रवी राय (उड़ीसा) : उपाध्यक्ष महोदय मैं कहना चाहता हूँ कि उड़ीसा और उत्तर प्रदेश में इधर चुनावों में जो धांधली हुई है सरकार की तरफ से उस पर भी हाउस को बहस करने की इजाजत अगले सप्ताह में मिलनी चाहिए।

श्री लाल झाड़वाणी (दिल्ली) : उपाध्यक्ष जी, मेरा निवेदन है कि सरकार ने जोतरी खाद्य नीति बनायी है वह बहुत महत्वपूर्ण है और अच्छा होगा कि हम इस सदन में उस पर भी चर्चा करें क्योंकि इस बार खाद्य मंत्रालय पर कोई चर्चा नहीं हुई है। और एक मुझाब मैंने पिछले सप्ताह भी दिया था उस पर फिर आप विचार करें कि इंडिया बंगला देश और पाकिस्तान का जो ट्रिपार्टाइट एग्रीमेंट हुआ और जो उस के बाद ज्वायंट डिक्लरेशन हुए उन पर बहस के लिए भी हम को समय मिलना चाहिए।

SHRI BHUPESH GUPTA (West Bengal) : Sir, I agree that both the subjects should be discussed, although we hold diametrically opposite views on the same. Both the subjects may be discussed.

Last week, when the Business was announced. I suggested that there should be an arrangement this time before the session adjourns for discussing the working of the Maintenance of Internal Security Act. Sir, the MISA is being used to arrest workers all over the country, although we were given an assurance here by Mr. Pant at that time who moved the Bill that it would not be used against the trade union movement and the working classes. It is on record. Sir, that they are looking to their own interests . . .

AN HON. MEMBER: This is an illegal strike.

SHRI BHUPESH GUPTA: This assurance was given again and again. So, Sir, we find that even in Delhi, they are using MISA and D.I.R. All that I am concerned

with is that MISA should be scrapped. We want to make out a case for the annulment of MISA and D.I.R. We want to have an opportunity to bring to the notice of the parliament and the country as to how MISA and D.I.R. are being used for political vendetta and for obstructing normal democratic and trade union movements by the Central Government and the State Governments in different parts of the country. The railway situation only shows that they cannot deal with the problem in a democratic manner. They would not like to deal with it in a democratic manner and they find it necessary to invoke MISA.

SHRI OM MEHTA: The Appropriation and Finance Bills are under consideration and all these points can be raised. We can take them up if time permits.

THE INDIAN POST OFFICE (AMENDMENT) BILL, 1974

(Amendment of Section 9)

SHRI VITHAL GADGIL (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

The question was put and the motion was adopted.

SHRI VITHAL GADGIL: Sir, I introduce the Bill.

THE PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL, 1974

(Amendment of Section 1)

SHRI VITHAL GADGIL (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Press and Registration of Books Act, 1867.

The question was put and the motion was adopted.

SHRI VITHAL GADGIL: Sir, I introduce the Bill.